

THE NATIONAL CO-OPERATIVE DEVELOPMENT CORPORATION (AMENDMENT) ACT, 1973

No. 32 OF 1973

[21st August, 1973.]

An Act to amend the National Co-operative Development Corporation Act, 1962.

BE it enacted by Parliament in the Twenty-fourth Year of the Republic of India as follows:—

1. This Act may be called the National Co-operative Development Corporation (Amendment) Act, 1973. Short title.

26 of 1962. 2. In sub-section (2) of section 1 of the National Co-operative Development Corporation Act, 1962 (hereinafter referred to as the principal Act), the words "except the State of Jammu and Kashmir" shall be omitted. Amendment of section 1.

3 After section 2 of the principal Act, the following section shall be inserted, namely:— Insertion of new section 2A.

"2A. Any reference in this Act to any law which is not in force, or any functionary not in existence, in the State of Jammu and Kashmir, shall, in relation to that State, be construed as a reference to the corresponding law in force, or to the corresponding functionary in existence, in that State." Construction of references to any law not in force or any functionary not in existence in the State of Jammu and Kashmir.

4. In sub-section (3) of section 22 of the principal Act, for the words "or in two successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following", the words "or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid" shall be substituted. Amendment of section 22.